GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:264 ANSWERED ON:09.08.2012 UNFAIR TRADE PRACTICES Chavan Shri Harischandra Deoram

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether a newly formed apex panel Competition Appellate Tribunal is planning to define the limits of acceptable advertising;

(b) if so, the details thereof;

(c) whether the quasi-judicial body is empowered to look into unfair trade practices and will spell out the do's and dont's for electronic and print media advertisements; and

(d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R. P. N. SINGH)

(a) & (b) No such proposal is presently under consideration of the Competition Appellate Tribunal (CAT);

(c) & (d) The CAT being an adjudicatory body hears and dispose of appeals against any directions issued or decisions made or order passed by the Competition Commission of India (CCI) under various sections of the Competition Act, 2002 including unfair trade practices.